

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL SOUTHERN ZONE
BENCH AT CHENNAI**

Miscellaneous Application No. 3 of 2023

in

Original Application No.91 of 2020

IN THE MATTER OF:

Venkatapathi Raja Yenumula
H.No. 2-232, Kesevadasupalem
RAZOLU Taluka, Sakhinetipalli Mandal,
Eastgodavari District, Andhra Pradesh-533252
Mobile No. 9528345678 & +44 7837 200953
Mail id: rajavr.smile@gmail. ...Petitioner/Applicant

VS

1, Union of India
Through its Secretary,
Ministry of Environment, Forest & CC
Indira Priyadarshini Bhavan,
Jorbagh, New Delhi-110003
Mail: secy-moef@nic.in
Phone: 011- 24695262, 24695265
And 16 others Respondents/Respondents

**REPORT FILED BY THE 5TH RESPONDENT COMMISSIONER OF
FISHERIES**

Date-7-09-2023



**M/s MADHURI DONTI REDDY
ADVOCATE**

**STANDING COUNSEL FOR GOVERNMENT OF ANDHRA PRADESH
A.P. POLLUTION CONTROL BOARD**

#26, S2, Royal Castle, 26, Gill Nagar Extension, Choolaimedu, Chennai – 600 094.
Mobile: 98407 98460 / 63831 21322, Email: redymadhuri09@gmail.com

[Counsel for 5th Respondent](#)

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It is certified that all the documents contained in the above annexure are true copies.

Date: 07-.09.2023

(1)

Report submitted to the NGT, Southern Bench at Chennai on OA 91 of 2020 filed by Sri Venkatapathi Raja Yenumula regarding Illegal Beach Sand Mining in Dr. B.R. AmbedkarKonaseema District.

It is submitted that Sri Venkatapathi Raja Yenumula filed OA No.91/2020 before the National Green Tribunal, Southern Bench at Chennai against Union of India, Government of Andhra Pradesh etc., regarding illegal beach sand mining and aqua farming taking place in 26 Km stretch at certain villages Gollapalem, Kesnapalli, Padamatipalem, Sankaraguptam, Chintalamori of Malkipuram Mandal; Turupupalem, Kesavadasupalem, Antarvedi, Pallipalem of Sakhinetipalli and Gogannamatam of Rajolu Mandals of East Godavari District, Andhra Pradesh and it resulted erosion of the sea and a major disaster in the area, Coastal Regulatory Zone Notification guidelines are blatantly violated by the sand mafia.

Based on the above, the Technical staff of District Vigilance Squad, East Godavari District has conducted inspection in connection with the Complaint filed by Sri Y.Venkatapathi Raja and News clipping published under the Caption "Chelaregipothunnaru" in Andhra Jyothi District Edition on 03.09.2022 regarding illicit soil activity in coastal zone areas of Mamidikuduru, Sakhinetipalli and Malikipuram Mandals, Dr.BR.AmedhkarKonaseema District. The Technical staff has seized the following vehicles and kept in safe custody of the Station House Officer, Sakhinetipalli.

Sl.No	Name of the Vehicle	Vehicle No	Name of the vehicle owner with address
1	Tractor	AP26TB 7080	A.NarayanaSwamy (A.Ramesh), S/o
2	JCB	AP05DH6149	VenuGopalaRao, 3-71, Battalavariveedhi, Turupupalem, Sivakodu, Malikipuram Mandal, Dr.BR AmbedhkarKonaseema District
3	Tractor	AP05DP6293/ AP39U2140	Y.RatnaSatish, S/o NarasimhaRao, 4-42/2, Moripodu, Near Subbrayudu Temple, Main Road, Sakhinetipalli, Sankarapguptam, Dr.BR AmbedhkarKonaseema District

The DDM&G, Kakinada vide Notice No. 01/DVS/EG, Dated 23.09.2022 has issued notices to Sri A.NarayanaSwamy and Sri Y.RatnaSatish to pay the penalty for the above said vehicles as per APMMC Rules 1966 and deposit 50 % of Market value of the said vehicles in the Form of Bank Guarantee.

Aggrieved to the above notice, Sri Y.RatnaSatish has filed a Writ Petition No. 32058/2022 before the Hon'ble High court of A.P praying for a direction to release the seized vehicles.

Accordingly, the Hon'ble High Court of A.P vide Order Dated 29.09.2022 has issued orders as follows.

" This writ petition is allowed and the respondents are directed to pass orders in terms of the clause (III) Sub-Rule(3) of Rule 26 of Andhra Pradesh Minor Mineral Concession Rules 1966 and collect due Seigniorage fee and penalty as per law and release the seized vehicles by the respondent officials to the respective petitioners within a period of one week from the date of copy of the order. No costs. As a sequel interlocutory applications pending if any shall stand closed".

2

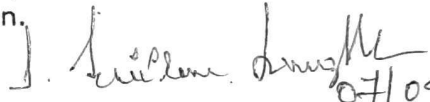
As per the above orders of the Hon'ble High Court of A.P this office has collected the penalty from the petitioners as follows.

1. CFMS Transaction ID No. 60108041892022, Dated 30.09.2022 of Rs 1700/- towards penalty. (Tractor - AP26TB7080)
2. CFMS Transaction ID No. 60107989472022, Dated 30.09.2022 of Rs 25000/- towards penalty. (JCB - AP05DH6149)
3. CFMS Transaction ID No. 60108033692022, Dated 30.09.2022 of Rs 1700/- towards penalty. (Tractor - AP05DP6293/ AP39U2140)

The DDM&G, Kakinada vide Lr.No. 01/DVS/EG/2022, Dated 30.09.2022 has requested the Station House Officer, Sakhinetipallito release the above said vehicles which were kept under the safe custody in compliance to the orders of the Hon'ble High Court of A.P. Further, it is to inform that this office will issue permission for Sand excavation only after obtaining Environmental Clearance.

Further it is submitted that the Technical staff of Mines and Geology Department and the Divisional Vigilance squad, Kakinada has been inspecting the illegal quarrying areas. But excavators and the transporters have been removed from the area. Some patta land owners have informed that they have been leveling their lands with bondumatti available in the area and not transporting to other places for commercial purpose. Now, no illegal activity is taking place in the area.

This is submitted for favour of information.


07/09/2023
District Mines and Geology Officer,
Dr. B.R. Ambedkar Konaseema District,
Amalapuram.



ANDHRA PRADESH POLLUTION CONTROL BOARD
REGIONAL OFFICE
Plot No.2, IDA, Ramanayyapeta, KAKINADA-533005



N. Asok Kumar
Environmental Engineer

Ph: 0884 -2374066
E-mail: rokhd-ee1@appcb.gov.in

Lr. No O.A.No.91 of 2022/PCB/RO-KKD/2023-2451

Date: 29-03-2023.

To
The Joint Director,
Fisheries Department,
AIMS College,
Mummidiavaram,
Dr. B.R. Ambedkar Konaseema District.

The Deputy Director,
Mines & Geology Department,
Kakinada,
Kakinada District.

Sir,

Sub:- APPCB-RO-KKD - Hon'ble NGT order in O.A.No.91 of 2020 filed by Sri Venkatapathi Yenumula Raju and Ors, S/o Venkatratnam, Dr. B.R. Ambedkar Konaseema District against Large Scale illegal shrimp farms in Dr. B.R. Ambedkar Konaseema District - Action-Requested - Reg.

- Ref:- 1. Hon'ble NGT order in O.A.No.91 of 2020 dated 18.07.2022.
2. Lr. No O.A.No.91 of 2020/PCB/RO-KKD/2022-1472, dt.23.11.2022.
3. Lr. No O.A.No.91 of 2022/PCB/RO-KKD/2022-2153, dt.21.02.2023.

With reference to the above, it is to inform that the Hon'ble NGT in O.A.No.91 of 2020 disposed of the original application with certain directions. As per the Hon'ble NGT order the Andhra Pradesh Pollution Control Board is directed to take appropriate action against those persons, who are responsible for causing pollution to the water, soil and air by conducting such illegal activities by taking action including imposition of environmental compensation and initiating prosecution apart from taking other actions as provided under the respective statutes in accordance with law to recover Environmental Compensation from those persons who are involved in unauthorized aqua culture and sand mining activity in the Coastal Zone.

This office vide reference 2nd & 3rd cited requested to furnish action taken report to this office so as to appraise the same to Hon'ble NGT. So far no action taken report was received from your side.

In this regard you are once again requested to submit the details of unauthorized aqua culture and sand mining activity along with extent, number of days of violation, quantity of excavated sand etc., to finalise the Environmental Compensation.

This may be treated as most urgent

Yours faithfully,
Nandu B. S. S. S.
ENVIRONMENTAL ENGINEER

Encl: A/a.

Page | 1

A
Hydrites
to EE
ARB
1/3/2023

3520
02/09/2022
KAKINADA

INSPECTION REPORT

On 22.09.2022, as per the instructions of the Deputy Director of Mines and Geology, Kakinada on the complaint made by Sri Y Venkatapathi Raja and News paper clipping under the caption "ChellaRegiPothanaru" in the Andhra Jyothi daily dated:03.09.2022 pertaining to illicit soil activity in the coastal zone areas of Mamminkuduru, Sakhenetipalli and Malkipuram mandals, DR. Ambedkar Konaseema District, the District vigilance Squad, East Godavari District has proceeded to inspect and verify the content of the complaints in the complained areas of Mammidikuduru, Sakhenetipalli and Malkipuram Mandals, during the course of inspection, we have noticed one machinery with bearing No:AP05DH6149 was engaged in illicit excavation of sea sand (technically termed as "Buska") along with two tractors bearing No's:(1) AP05DP6293/AP39U2140, (2) AP26TB7080 at the inspected area in the Sakhenetipalli mandal jurisdiction. We have requested the concerned persons who indulged in illicit coastal soil activity to produce any permission or license for excavation and transportation of sea sand (Buska) to which they failed to produce any permission or license for excavation and transportation of sea sand. We have recorded the statement from the vehicle drivers and concerned persons who indulged in illicit Coastal soil activity wherein the drivers and defaulter confessed that they excavating the sea sand near chintalamari area falling in the coastal zone area of sakhenetipalli mandal jurisdiction without permissions and they are excavating and transporting the coastal soil at the instance and directions of the Sri Adabala Ramesh (the statement of the vehicle drivers and defaulters was herewith submitted for kind perusal and reference). Upon which we have taken the above said machinery and two tractors which engaged in the illicit Coastal soil activity to the Sakhenetipalli police station for safe custody and further necessary action (the letter to station House Officer, Sakhenetipalli was herewith submitted for kind perusal and reference). The Photos showing the Vehicles indulged in illicit sea sand activity was herewith submitted for kind perusal and reference.

23/9/2022
The details of the default vehicles indulged in the illicit sea sand activity kept for safe custody at the sakhenetipalli Police Station were as follows:-

Sl. No	Vehicle Name	Vehicle No	Vehicle Owner	Aadhar No	Corresponding address
1	Tractor	AP26TB 7080	A.Narayana Swamy (A.Ramesh)	6634-8756-5690	A.Narayana Swamy, S/o Venu gopala Rao, 3-71, Battalavari Veedi, Turpu palem, Sivakodu, Malkipuram Mandal, East Godavari District.

2	Tractor	AP05DP6293/ AP39U2140	Y.Ratna Sallsh	25753- -3059 -935	Y.Ratna Sallish, S/o Narasimha Rao, 4-42/2, Moripodu, Near Subbarayudu Temple, Main road, Sakhetip alli, Sankaragupt am, East Godavari District.
3	JCB	AP05DH6149	A.Narayana Swamy (A.Ramesh)	6634- -8756 -5690	A.Narayana Swamy, S/o Venu gopala Rao, 3-71, Battalavari Veedi, Turpu palem, Sivakodu , Malkipuram Mandal, East Godavari District.

Further, it was submitted that the District collector, Dr. BR. Ambedkar Konaseema District has issued instructions to concerned Officials of Department of Fisheries/Aquaculture Authority, Coastal Zone Management Authority, Department of Mines and Geology, AP Pollution Control Board, Department of Transport to take action as per the directions and final orders passed by the Hon'ble NGT Court, Chennai in the O.A.No.01/2020 filed by Sri Y. Venkatapathi Raja of kesavadasupalem Razole Taluka, Sakinetipalli Mandal for the unauthorized acquaculture and illicit sea sand activity in the coastal zones area of Mamidikuduru, Sakhenetipalli and Malkipuram Mandals in the Govt., Lands, private Lands & CCF society lands without permissions/ License obtained from the competent authority.

This is submitted for favour of information and necessary action.

G. Sankar Kumar
Technical Asst.,
District Vigilance Squad,
O/o DDM&G, East Godavari

B. Srinivas
Royalty Inspector,
District Vigilance Squad,
O/o DDM&G, East Godavari

G. H. M.
Assistant Geologist,
District Vigilance Squad,
O/o DDM&G, East Godavari

**GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY**

Lr.No.

Date&Time:- 22-09-2022

From
Sri.E.Narasimha Reddy, M.Sc.,
Dy. Director of Mines and Geology,
2nd Floor, Viswa House, Pallamraju Nagar,
Kakinada

To Station Officer
Sakhinetipalli

Sir,
Sub: Mines and Geology-District Vigilance Squad - office of the Dy. Director of Mines and Geology, Kakinada - Interception of Vehicle Nos.as Mentioned below carrying Mineral without valid transit permit/ transit passes -Request to keep vehicle for safe custody-Reg.

- Ref: 1.G.O.Rt.No1313,Transport, Road and Buildings (I-II) Department of Mines and Geology,Dt:27.11.1999.
2.Go.Ms.No.349, industries and Commerce (M.I) Department of Mines and Geology, Dt: 26.06.1991.
3.G.O.Rt.No.388, Transport, Road and Buildings (I-II)Department of Mines and Geology,Dt:26.06.1991.
4.G.O.Ms No.37 of Industries and commerce Department (Mines-I), dt:14.03.2016.
5.G.O.Ms No.70 of Industries and commerce Department(New Sand Mining Policy), dt:04.09.2019

During the course of route check organized by this office technical staff/RV&EO officials at Sakhinetipalli ~~in the vicinity of~~ Nos. as mentioned below, found to have been transporting minerals without Valid Transit form/pass issued by the mines and Geology Department. The driver have failed to produce Transit Form/pass issued by the Department of Mines and geology which is violation under rule 26 and 34 of A.P Mineral Concession Rules,1996/ Rule 8 of A.P Mineral Dealers rules, 2000 and section 4 and 21 of Mines and Geology Minerals (Development and Regulation Act,1957/ Mineral concession rules, 1960.

Therefore, it is requested to detain the Vehicle Nos. as mentioned below together with mineral under your safe custody and hold the same till further orders. The vehicle may be released only after producing the releasing orders issued by the concern Mines and Geology officials.

S.No	Vehicle No	Name of the Mineral	Quantity	Remarks
1	AP05DP6243 AP39U2140	Buzuka/ crashed soil	3 m ²	-
2	AP267137080	Buzuka/ crashed soil	3 m ²	-
3	AP05DH6149	Tyran mineral Excavator		-

Sir
Received on 22/9/22
at 3 pm

K. Anu
HC 899
STATION HOUSE
SAKHINETIPALLI

Cell no:- 9494110967

Yours faithfully,

B. Srinivas Reddy
District Vigilance Squad
O/o Dy. Director of Mines and Geology,
Kakinada, District, East Godavari District.
O/o Dy. Director of Mines and Geology,
KAKINADA, East Godavari District.

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

O/o Deputy Director of Mines and Geology,
Kakinada

Notice No: 01/DVS/EG, Dated: 23.09.2022

- Sub: Mines and Minerals- illicit activity in the coastal zone without permission/license- Detection of tractor bearing no AP05DP6293/AP39U2140 engaged in excavation and transportation of Sand illegally at Sea and in sand in the coastal zone areas of Sakhenetipalli mandal and kept the vehicles at the sakhenetipalli Police station for safe custody and necessary action as per the norms and orders of Hon'ble NGT Court, Chennai- Request to deposit 50 percent of Market Value of the Machinery and tractor and pay the requisite penalty as per APMMC Rules, 1966 for taking necessary action for release of the Vehicle-Reg.
- Ref: (1) Ref.No:91/C/2020 dated: 08.08.2022 of the District collector, Dr.BR. Ambedkar Konaseema District.
(2) Final order dated: 18.07.2022 passed in O.A.No.1 of 2020 by the Hon'ble NGT(SZ), Chennai
(3) Inspection report submitted by the Technical staff of the District Vigilance Squad, East Godavari District.

Adverting to the subject and reference cited, it is to inform that the District Vigilance Squad, East Godavari District, O/o Deputy Director of Mines and Geology, Kakinada had conducted inspection in the coastal zones of Malkipuram and sakhenetipalli mandals and submitted inspection report vide 3rd reference cited, wherein it is reported that during the course of inspection, tractor bearing No: AP05DP6293/AP39U2140 loaded with Buska/Sea Soil of 3Cum indulged in excavation and transportation of Sand illegally at Sea and in sand in the coastal zone area of Chinthalamori and kept in the safe custody at the sakhenetipalli Police station for necessary action.

Further, it is informed that the District Collector, Dr.BR. Ambedkar Konaseema District vide reference 1st cited has issued instructions to concerned departments Officials Viz., Department of Fisheries/Aquaculture Authority, Coastal Zone Management authority, Department of Mines and Geology, AP Pollution Control Board, Department of Transport to take action as per the directions and final orders passed by the Hon'ble NGT Court, Chennai in the O.A.No.01/2020 vide 2nd cited filed by Sri Y. Venkatapathi Raja of Kesavadasupalem Razole Taluka, Sakinetipalli Mandal for the unauthorized aquaculture and illicit sea sand activity in the coastal zones area of Mamidikuduru, Sakhenetipalli and Malkipuram Mandals in the Govt., Lands, private Lands & CCF society lands without permissions/ License obtained from the competent authority.

In the reference 2nd cited, the Hon'ble NGT Court(SZ), Chennai has issued directions to insist for deposit of 50 percent of market value of the vehicle as environmental compensation for indulging in the illicit sea sand activity in the coastal prohibited areas of the mamidikudur Mandal, Sakhenetipalli and Malkipuram Mandals and recover of penalties under the mining rules.

Hence, it was directed to pay the penalty for Tractor bearing No: AP05DP6293/AP39U2140 as per the APMMC Rules, 1966 and deposit 50 percent of market value of the said tractor bearing no.AP05DP6293/AP39U2140 in the form of Bank guarantee for taking necessary action for release of the tractor kept at Sakhenetipalli Police station.

Encl: As above


Deputy Director of Mines & Geology,
Kakinada

To
Y.Ratna Satish,
S/o Narasimha Rao, 4-42/2,
Moripodu, Near
Subbarayudu Temple,
Mainroad,
Sankaraguplam,
East Godavari District

Copy submitted to the Director of Mines & Geology, Ibrahimpatnam for favour of information.

Copy submitted to the Collector & District Magistrate, Dr. BR Ambedkar Konaseema District, for favour of information.

Copy to the Road Transport Authority, Near Black Bridge, Amalapuram, Dr. BR Ambedkar Konaseema District for favour of information.

Copy to Station House Officer, Sakhenetipalli for favour of information

GOVERNMENT OF ANDHRA PRADESH
DEPARTMENT OF MINES AND GEOLOGY

From

Sri E.Narasimha Reddy, M.Sc.,
Deputy Director of Mines and Geology,
Kakinada.

To

The Executive Engineer,
A.P Pollution Control Board,
Kakinada.

Lr.No. 4173/NGT/2022, Dated 4 .04.2023

Sir,

Sub: National Green Tribunal - O.A.No. 91 of 2020 filed by Sri Venkatapathi Yenumula Raju, Kesavadasupalem, Razole Taluk, Sakhinetipalli Mandal, Dr.BR Ambedhkar Konaseema District against Large Scale illegal Shrimp farms/illegal beach sand mining in Dr.BR Ambedhkar Konaseema District - 02 Tractors and one JCB seized by the District Vigilance Squad, East Godavari District - Requested to take appropriate action as per orders Dated 18.07.2022 of the Hon'ble NGT issued in O.A.No. 91 of 2022- Reg.

Ref: Lr.No. O.A.No. 91 of 2022/PCB/RO-KKD/2023-2451, Dated 29.03.2023 of the Environmental Engineer, APPCB, Kakinada.

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I invite attention to the subject and reference cited and inform that the Executive Engineer, A.P Pollution Control Board, Kakinada has requested to submit the details of unauthorized Aqua culture and sand mining activity along with extent, number of days of violation, quantity of excavated sand etc to finalize the Environmental compensation.

In this connection it is submitted that, the Technical staff of District Vigilance Squad, East Godavari District has conducted inspection in connection with the Complaint filed by Sri Y.Venkatapathi Raja and News clipping published under the Caption "Chelaregipothunnaru" in Andhra Jyothi District Edition on 03.09.2022 regarding illicit soil activity in coastal zone areas of Mamidikuduru (V), Sakhinetipalli and Malikipuram Mandals, Dr.BR.Amedhkar Konaseema District. The Technical staff has seized the following vehicles and kept in safe custody of the Station House Officer, Sakhinetipalli.

Sl.No	Name of the Vehicle	Vehicle No	Name of the vehicle owner with address
1	Tractor	AP26TB 7080	A.Narayana Swamy (A.Ramesh), S/o Venu Gopala Rao, 3-71, Battalavariveedhi, Turupupalem, Sivakodu, Malikipuram Mandal, Dr.BR Ambedhkar Konaseema District
2	JCB	AP05DH6149	
3	Tractor	AP05DP6293/ AP39U2140	Y.Ratna Satish, S/o Narasimha Rao, 4-42/2, Moripodu, Near Subbrayudu Temple, Main Road, Sakhinetpalli, Sankarappguptam, Dr.BR Ambedhkar Konaseema District

This office vide Notice No. 01/DVS/EG, Dated 23.09.2022 has issued notices to Sri A.Narayana Swamy and Sri Y.Ratna Satish to pay the penalty for the above said vehicles as per APMMC Rules 1966 and deposit 50 % of Market value of the said vehicles in the Form of Bank Guarantee.

S.L.No. 485 to 488
Dt. 4/4/2023

Aggrieved to this office notice, Sri Y.Ratna Satish has filed a Writ Petition No. 32058/2022 before the Hon'ble High court of A.P praying for a direction to release the seized vehicles.

Accordingly, the Hon'ble High Court of A.P vide Order Dated 29.09.2022 has issued orders as follows.

" This writ petition is allowed and the respondents are directed to pass orders in terms of the clause (iii) Sub-Rule(3) of Rule 26 of Andhra Pradesh Minor Mineral Concession Rules 1966 and collect due Seigniorage fee and penalty as per law and release the seized vehicles by the respondent officials to the respective petitioners within a period of one week from the date of copy of the order. No costs. As a sequel interlocutory applications pending if any shall stand closed".

As per the above orders of the Hon'ble High Court of A.P this office has collected the penalty from the petitioners as follows.

1. CFMS Transaction ID No. 60108041892022, Dated 30.09.2022 of Rs 1700/- towards penalty. (Tractor - AP26TB7080)
2. CFMS Transaction ID No. 60107989472022, Dated 30.09.2022 of Rs 25000/- towards penalty. (JCB - AP05DH6149)
3. CFMS Transaction ID No. 60108033692022, Dated 30.09.2022 of Rs 1700/- towards penalty. (Tractor - AP05DP6293/ AP39U2140)

This office vide Lr.No. 01/DVS/EG/2022, Dated 30.09.2022 has requested the Station House Officer, Sakhinetipalli to release the above said vehicles which were kept under the safe custody in compliance to the orders of the Hon'ble High Court of A.P. Further, it is to inform that this office will issue permission for Sand excavation only after obtaining Environmental Clearance.

In this connection it is to inform that, as per the orders Dated 18.07.2022 of the Hon'ble NGT issued in O.A.No. 91 of 2022 the Andhra Pradesh Pollution Control Board is also directed to take appropriate action against those persons who are responsible for causing pollution to the water, Soil and air by conducting such illegal activities by taking action including imposition of Environmental compensation and initiating prosecution apart from taking other actions as provided under the respective statutes in accordance with law.

In view of the above the Executive Engineer, A.P Pollution Control Board, Kakinada is requested to take necessary action in collection of Environment Compensation against the culprits who involved in illegal sand excavation as per the orders of the Hon'ble NGT.

Yours faithfully,

4/4/2023
DY.DIRECTOR OF MINES & GEOLOGY

KAKINADA (CO)

04/04/2023

Copy submitted to the Director of Mines and Geology, Ibrahimpatnam for favour of information.

Copy Submitted to the District Collector East Godavari District, Kakinada for favour of information.

Copy to the Asst. Director of Mines and Geology, Rajamahendravaram for information.